

Central Administrative Tribunal
Principal Bench

O.A. No.1687/2002

New Delhi this the 18th day of November, 2002.

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (Admn.)

Const. Navneet Kumar,
No.351/SB,
S/o Sh. Iaqbal Singh,
R/o Mundhela Kurd,
New Delhi-110073.

-Applicant

(By Advocate Shri Mohit Madaan proxy for Mrs. Avnish Ahlawat)

-Versus-

1. Commissioner of Police,
Delhi, Police Head Quarter,
M.S.O. Building,
I.P. Estate, New Delhi.

2. D.C.P.,
Special Branch,
Police Headquarters,
M.S.O. Building,
I.P. Estate,
New Delhi.

3. Sh. Sukhvinder Singh,
SHO Sultanpuri Police Station,
New Delhi.

-Respondents

(By Advocate Shri Ram Kanwar)

O R D E R (ORAL)

Justice Mr. V.S. Aggarwal:

Learned counsel for the applicant states that the proceedings under Section 107/151 of the Code of Criminal procedure has culminated and the applicant had been discharged. Keeping in view this fact, the learned counsel contends that he does not press the present proceedings and the departmental action in accordance with law may proceed.

2. Allowed as prayed. The present application is dismissed as withdrawn without expressing any opinion of the matter pending in the departmental proceedings.

V.K. Majotra
(V.K. Majotra)
Member (A)
cc.

V.S. Aggarwal
(V.S. Aggarwal)
Chairman